Allocation of PL-480 Funds to Foreign Banks

4524. SHRI JYOTIRMOY BASU:
SHRI SATYA NARAIN SINGH:

Will the Minister of FINANCE be pleased to state:

(a) the amount which has been given to the foreign banking companies from PL-480 funds during the last three years;

(b) the names of these banks; and

(c) the amount given to each of them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) to (c). The U.S. Government keeps some of its PL-480 rupee funds in time deposits with the three American banks in India. In addition, it has used the services of these banks for Cooley loan disbursements and for operating current accounts. The net increase in the U.S. rupee balances in these banks during the three years ending December, 1969 was Rs. 20.87 crores, as per details below:

(*Rs. crores*)

	First National City Bank	American Express	Bank of America	Total
Balances at the end of December, 1966:	25.66	7.90	9.27	42.83
Change during three years 1967, 1968 & 1969:	(—) 2.58	(+) 12.85	(+) 10.60	(+) 20.87
Balances at the end of December, 1969 :	23.08	20.75	19.87	63.70

जनांकिकीय प्रशिक्षण तथा अनुसंधान केन्द्र बम्बई कार्यालय में कथित कुप्रबन्ध

4525. **श्री जनेश्वर मिश्र :** क्या **स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को जनांकिकीय प्रशिक्षण तथा अनुसंधान केन्द्र, बम्बई कार्यालय में व्याप्त कथित कुप्रबन्ध की जानकारी है;

(ख) क्या यह सच है कि एक ही व्यक्ति उक्त संस्था का चेयरमैन तथा प्रेजीडेंट है; और

(ग) क्या इस सम्बन्ध में विधि मंत्रालय से परामर्श किया गया था और इस पर सरकार की क्या प्रतिक्रिया है ?

स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मंत्रालय में राज्य मंत्री (डा० श्रीपति चन्द्रशेखर): (क) जहां तक सरकार को जानकारी है, जनांकिकीय प्रशिक्षण और अनुसन्धान केन्द्र, बम्बई में कोई अव्यवस्था व्याप्त नहीं है ।

(ख) जी हां ।

(ग) विधि मंत्रालय से परामर्श कर लिया गया था और उनकी यह राय थी कि यह व्यवस्थित है ।

12.1 hrs.

RE. CALLING ATTENTION NOTICE AND MOTION UNDER RULE 377

(*Query*)

SHRI NITIRAJ SINGH CHAUDHARY (Hoshangabad): Sir, I want to raise a matter of very urgent public importance. The Constitution has been flouted. . . . . (*Interruptions*)

MR. SPEAKER: I have not received any notice from him.

SHRI HEM BARUA (Mangaldai): Sir, I have given notice of an adjournment motion on the break down of the Constitution. . . (*Interruptions*)

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, एक मिनट मुझे भी सुनिएगा ।. . . **व्यवधान** . . .

श्री मु० अ० खां (कासगंज) : अध्यक्ष महोदय, एक मिनट मुझे भी सुनिए। गुजरात असेम्बली में कांस्टीट्यूशन के खिलाफ काम किया गया है. (**व्यवधान**).

श्री मधु लिमये : आपकी अनुमति से एक वाक्य मैं कहना चाहता हूं ।. . . (**व्यवधान**). . .

श्री मु० अ० खां : अगर चीफ मिनिस्टर्स इतनी धांधली करेंगे तो फिर कैसे काम चलेगा ? गुजरात असेम्बली में कांस्टीट्यूशन के खिलाफ काम किया गया है. . . (**व्यवधान**). . हमने आपको लिखकर नोटिस दी हुई है ।. . (**व्यवधान**). . .

श्री मधु लिमये : मैं एक मिनट में अपनी चिन्ता व्यक्त करना चाहता हूं ।. (**व्यवधान**). . .

श्री मु० अ० खां : वहां पर सात सौ आठ सौ गुन्डों के जरिए से एम एल एज़ बन्द किए गए हैं । उनको निकलने नहीं दिया जा रहा है ।. . . (**व्यवधान**). . .

SHRI HEM BARUA: In every State there is the same political pattern between the Chief Ministers and the State Governors regarding the State Legislature. I want to focus the attention of the House on this question. All over the country there is a similar pattern. The Chief Minister advises the Governor to follow a particular course of action in an arbitrary manner and the Governor accepts that advice. . . . . (*Interruptions*)

अध्यक्ष महोदय : मधु लिमये जी, आपका जो नोटिस आया है वह मुझे अभी मिला है । यह भी गलत है कि आप मौके पर नोटिस दे दें और मुझे सोचने का मौका भी न मिले ।

श्री मधु लिमये : मुझे उम्मीद थी कि केरल और गुजरात विधान सभाओं के अचानक स्थगन के बारे में यहां पर ध्यानाकर्षण प्रस्ताव आयेंगे लेकिन जब वह नहीं आए तो फिर जो पहले से कार्यक्रम बंधा है उसको रोक करके जब इस प्रकार से विधान सभाओं के सत्र स्थगित किए जाते हैं तो इस देश में प्रजातंत्र कैसे चलेगा ? कल पार्लमेंट में भी यही चीज चलेगी । 16 दिन के प्रोग्राम को खत्म किया जा रहा है तो कम से कम इस सदन की गंभीर चिन्ता हम व्यक्त करें । केरल में भी यही हुआ है और गुजरात में भी यही हुआ है । इन्डीकेट और सिन्डीकेट, दोनों ही कर रहे हैं तो लोकतन्त्र का क्या होगा, यह समझ में नहीं आ रहा है ।. . . (**व्यवधान**). . .

श्री मु० अ० खां : बजेटरी प्रपोजल्स के रहते हुए विधान सभा को एडजर्न कर दिया गया है. . (**व्यवधान**). .

श्री सीताराम केसरी (कटिहार) : गुजरात असेम्बली के बारे में हमने काल अटेंशन दिया हुआ है ।. . . (**व्यवधान**). . .

अध्यक्ष महोदय : आप सारे लोग एक साथ क्यों खड़े हो जाते हैं ।. . . (**व्यवधान**)

श्री मु० अ० खां : आप होम मिनिस्टर से कहिये कि यहां पर एक स्टेटमेंट दें ।. . . (**व्यवधान**). . .

MR. SPEAKER: Unless I receive a regular notice. . . (*Interruptions*)

SHRI HEM BARUA: Without transacting the regular business the Assembly was adjourned. Tomorrow this may happen with the Union Parliament also, who knows? And you are presiding over it.

SHRI UMANATH (Pudukkottai): Sir, you have referred to the calling-attention so far as Gujarat is concerned but Shri Madhu Limaye's question was not limited to a particular Assembly; it was a wider question. Now a trend is developing where the Assemblies are being adjourned abruptly to protect somehow the Governments and the ruling parties there. He has raised the question of discussion of this trend. So far as I am concerned, Parliament should not encroach upon the rights of State Assemblies; in fact we wanted to give more rights to them. But here a particular trend is developing of sudden abrupt adjournment despite the programme announced as a *modus operandi* to save some how the government in power and to avoid facing the Assembly.

SHRI RANGA (Srikakulam): Sir, now that it is being raised as a kind of a general question between the State Assemblies and Parliament, I am certainly not in agreement with the stand taken by my hon. friends here, namely, that just because they discover some kind of a general trend developing all over India, this Parliament should begin to sit in judgment over that kind of trend in the State Assemblies and begin to give directions. I think, it is entirely beyond the pale or our own authority and would be going against the federal structure and the federal relations that should subsist between this Parliament and the Legislatures. They are also elected bodies. We are an elected body and we must learn our own limitations before we begin to think of dictating to them.

SHRI JYOTIRMOY BASU (Diamond Harbour): I gave a calling attention notice about the Andaman Islands. There is a serious agitation going on in those far away islands. There have been four cases of hunger strike. We must know what is happening there. Therefore would you ask the Home Minister to make a statement?

MR. SPEAKER: That is not before the House.

SHRI J. M. BISWAS (Bankura): I submitted a notice under rule 197. . (*Interruption*)

श्री मु० श्र० खां : हरयाणा के बारे में आपने कहा कि डिस्कशन होना चाहिए फिर गुजरात के बारे में कैसे कह रहे हैं कि नहीं होना चाहिए। . . . (**व्यवधान**) . . .

श्री सीताराम केसरी : गुजरात के बारे में भी आप स्टेटमेंट दिलवाइए। . . . (**व्यवधान**) . . .

श्री मु० श्र० खां : आप होम मिनिस्टर से कहिए कि यहां पर स्टेटमेंट दें। कांस्टीट्यूशन के खिलाफ गुजरात असेम्बली को एडजर्न किया गया है। हाउस के सामने बिजनेस पड़ा हुआ था, बजेटरी प्रपोजल्स पड़े थे लेकिन हाउस को एडजर्न कर दिया गया। . . (**व्यवधान**) . . . सात सौ आठ सौ गुन्डों ने एम एल एज़ को बन्द कर रखा है। . . (**व्यवधान**) . . .

श्री मधु लिमये : यह बहुत गंभीर मामला है, इतना ही हम कह रहे हैं. . (**व्यवधान**)

SHRI HEM BARUA: We find a similar pattern all over the country as to how democracy had been slaughtered in the States. In Gujarat the Assembly was adjourned at the sweet will of the Speaker and the Chief Minister as far as I know. He advised the Speaker and the Speaker, unfortunately, was listening too much to the advice of the Governor and the Chief Minister. It might so happen here also. Therefore, this should be discussed.

MR. SPEAKER: I have received this motion under rule 377 and have not had much time to consider it. It came to me just while I was sitting here during the Question Hour. That too is rather unreasonable. That is one thing. Also, if you are worried about the trend in the country, I am worried about the trend this Lok Sabha is developing. Every little thing we arrogate to ourselves. I request you kindly to avoid it. I am going to study it again.

If I allow this discussion, you will be discussing the Speaker's conduct, his ruling and everything. We are not entitled to discuss all that. Papers to be laid.

SHRI HEM BARUA: This is not a little matter; this is a very serious matter. (*Interruptions*)

श्री मधु लिमये : यह ट्राइफ़लिंग मैटर नहीं है, गम्भीर मामला है ।

श्री रणधीर सिंह (रोहतक) : अध्यक्ष महोदय, एक बड़ी गम्भीर बात हुई है और वह यह कि राजस्थान के गवर्नर सरदार हुकमसिंह पंजाब को उकसा रहे हैं कि चंडीगढ़ का फैसला गलत हुआ है । फ़ाजिल्का हरियाणा को नहीं देना चाहिए । गवर्नर लोग इस किस्म की बात करते हैं, यह बड़ी गलत बात है । किसी गवर्नर का सेन्ट्रल गवर्नमेंट के फ़ैसले के खिलाफ बात करना और पूरे सूबे को उकसाना यह किस किस्म का कंवेंशन गवर्नर डाल रहे हैं ?

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): I beg to lay on the Table:

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1951:—

(i) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1970, published in Notification No. G. S. R. 336 in Gazette of India dated the 1st March, 1970.

(ii) The Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1970, published in Notification No. G.S.R. 391 in Gazette of India dated the 2nd March, 1970.

[*Placed in Library. See* No. LT-3007/70.]

(2) A copy of the Annual Report of the Oil and Natural Gas Commission for the year 1967-68 together with the Audited Accounts under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.

(3) A copy of the Annual Report of the Hydrocarbons India Private Limited, New Delhi, for the 1967 together with the Audited Accounts.

(4) A copy of the Review by the Government on the Reports of the Oil and Natural Gas Commission and the Hydrocarbons India Private Limited for the period 1st January, 1967 to 31st December, 1967.

(5) A statement showing reasons for delay in laying the Reports mentioned at items (2) and (3) above.

[*Placed in Library. See* No. LT-3008/70].

REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES, 1968-69

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SHRIMATI) PHULRENU GUHA): I beg to lay on the Table a copy of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1968-69. Vols. I and II under article 338(2) of the Constitution. [*Placed in Library. See* No. LT-3009/70].

NOTIFICATIONS UNDER BANKING COMPANIES ACT, WEALTH TAX ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I beg to lay on the Table—

(1) A copy of Notification No. S. O. 732 published in Gazette of India dated the 28th February, 1970 containing scheme for the amalgamation of the National Bank of Lahore Limited, Delhi, with the State Bank of India, under sub-section (11) of section 45 of the Banking